

श्री बागड़ी : अध्यक्ष महोदय, व्यवस्था का प्रश्न नहीं मुनेगे...? 197 के प्रन्तर्गत

अध्यक्ष महोदय : प्राडर ।

12.21 hrs.

PAPERS LAID ON THE TABLE

REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpathi): I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1963 published in Notification No. G. S. R 1872 in Gazette of India dated the 25th December, 1965 under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867 [Placed in Library. See No. LT-5603/66].

AGREEMENT OF 1949 BETWEEN MILITARY REPRESENTATIVES OF INDIA AND PAKISTAN

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): On behalf of Shri Y. B. Chavan I beg to lay on the Table a copy of the Agreement between military representatives of India and Pakistan regarding the establishment of a ceasefire line in the State of Jammu and Kashmir, in 1949. [Placed in Library. See No. LT-5604/66].

12.22 hrs.

STATEMENT RE. POINTS RAISED DURING DISCUSSION ON RAILWAY BUDGET, 1965-66.

The Minister of Railways (Shri S.K. Patil): On the 8th December, 1965, I made a statement on the floor of the House to the effect that copies had been placed in the Parliament Library, for perusal of hon'ble Members interested, of replies finalised till then during the last year's Railway Budget discussions. For the information of hon'ble Members, I may state that three copies of similar replies, as re-

gards the remaining points requiring to be dealt with, have also since been placed in the Parliament Library.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information and clarification, I pleaded with you very earnestly last time when he laid the interim replies on the Table of the House, that other Ministers might also, with profit to the House, emulate his example. We have noticed here as I pointed out the other day, that Ministers are in the habit of ignoring issues raised in the debate with regard to the Demands of their Ministries, and never caring to refer to them later on at any time during the year. The Railway Minister has brought out two statements, last time and again today. There is no other Minister who has cared to emulate his example. Therefore, I request you to instruct the Ministers to do something in the matter, and do the same thing as the Railway Minister has done.

Mr. Speaker: I will see. If something is necessary, I will do.

12.25 hrs.

STATEMENT RE: THE LATE PRIME MINISTER'S VISIT TO BURMA

The Minister of External Affairs (Shri Swaran Singh): During the visit of the late Prime Minister, Shri Lal Bahadur Shastri, to Rangoon from 20-23 December, 1965, a series of talks took place in an atmosphere of extreme cordiality and understanding between him and the Chairman of the Revolutionary Council of Burma, Gen. Ne Win. These talks covered a wide range of topics. The two statesmen exchanged views on current international questions, with particular reference to the developments in South East Asia and on Indo-Burmese relations. The talks disclosed an identity of approach and similarity of views on the problems discussed. A joint communique issued at the conclusion of these talks is placed on the Table of the House [Placed in Library. See No. LT-5605/66].

The problems of persons of Indian origin in Burma were also reviewed by the two statesmen. The discussions were of a general nature. Both leaders agreed that continued efforts should be made to find an early solution to the various problems. They felt that given goodwill and understanding on both sides, such problems could be solved to mutual satisfaction. More detailed talks on this subject took place between the Burmese Foreign Minister and myself at which the senior officials of the two Governments were present.

The Burmese Government have reiterated their assurance that resident foreigners, who could play a useful role in the new social order that Burma is building, would be given facilities to enable them to live and to work in Burma as citizens should they so desire. Our discussion saw some further progress in the settlement of the question of compensation for nationalised property and repatriation of Indian assets from Burma and it was decided to continue the discussions after further examination of the points raised by the two sides.

For historical reasons there is a large Indian community in Burma. Their presence in Burma has, no doubt, created delicate problems of human relations. Time alone can solve all these problems.

Shri Hari Vishnu Kamath (Hoshangabad): Leave it to time, time alone.

Shri Swaran Singh: Human relations, not compensation.

However, our late Prime Minister's visit has created the necessary climate in which an early solution of these problems could be attempted. The determination of both Governments to resolve such problems by friendly discussions has further strengthened the cordial and close relations existing between the two Governments.

Shri Hari Vishnu Kamath: We need no government if it is to be left to time and time alone.

Shri N. Sreekantan Nair (Quilon): What does the hon. Minister mean by saying that time alone can solve the problem. Does he mean that the claimants will die?

Shri Swaran Singh: No, Sir; I do not mean that.

Shri Hem Barua (Gauhati): In para 4 of the statement, the hon. Minister says that for historical reasons there is a large Indian community in Burma; their presence in Burma has now created delicate problems of human relations; time alone can solve all these problems. That is what the hon. Minister has said. Instead of leaving this problem to the will of God, destiny and time, may I know what practical steps has the Government taken or propose to take towards the solution of problems like compensation for nationalised property as also repatriation of Indians of Burmese origin to our country?

Shri Swaran Singh: On these two specific issues, the House is no doubt aware that those persons of Indian origin who did not want to stay on in Burma in view of changed conditions there, they had to be repatriated. They were given liberal facilities by providing transport; other arrangements were made to enable them to leave Burma. About compensation, I have said in an earlier paragraph that some talk did take place about compensation for nationalised property and also about repatriation of assets of those who leave that country. As a result of this discussion some progress has been made. These talks will be continued at official levels both in Rangoon as well as in Delhi.

Shri Hem Barua: He has not answered my question. There are instances of people of Indian origin in Burma who were provided facilities by our government to come to this country but they were taken back from the airport at Rangoon. I know of an

[Shri Hem Barua]

Indian who was allowed to leave Burma only with his tooth brush and nothing else.

Shri Swaran Singh: If the hon. Member gives me information about the precise person who had to face that hardship, I will look into the details.

Shri Hem Barua: I may draw your attention to a letter which appeared in the columns of the *Statesman*.

Dr. Ranen Sen (Calcutta East): It was reported in the newspapers that some talk took place between the Burmese government and our Prime minister on the question of Vietnam. May I know the details and the tenor of the discussion?

Shri Swaran Singh: The situation in Southeast Asia was reviewed and in that connection the prevailing situation as it then appeared to the statesmen did come up for discussion. There was no precise solution or any precise suggestion that was mooted in the course of these discussions.

Shri Sezhiyan (Perambalur): We are glad to note that some progress has been made in talks. In spite of continuing talks and progress made, we want to know what concrete steps have been taken. What interim relief has been granted to repatriate the affected persons coming from Burma to India, especially to South India, because thousands have been affected and they have been waiting for years and years and the Government is still talking. (Interruption).

Mr. Speaker: Order, order.

Shri Swaran Singh: No interim relief has yet been provided by the

Burmese Government but in respect of those people who had come out to this country, some relief is being provided to them by the Rehabilitation Ministry here.

Dr. L. M. Singhvi (Jodhpur): May I know whether the Government propose to leave this sore question to time alone to solve or whether it wishes to play a part also in solving this problem and, in particular, whether the Government...

Mr. Speaker: That was put by Shri Hem Barua.

Dr. L. M. Singhvi: ...has any information as to how many people would be permitted to continue to live in Burma without let or hindrance as what are described, useful citizens in the Burmese way of socialism?

Shri Swaran Singh: There has not been any talk about the numbers that the Burmese Government would be willing to keep with them. They have said that those persons who are prepared to play their part in the new social order that is emerging there would be most welcome to stay, and those persons would be people who are cultivating, who are working in some capacity or the other. They have nationalised trade and obviously traders will not find it easy to stay on unless they switch over to some other activity.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : क्या सरकार को पता है कि बर्मा में आने वाले लोगों में ऐसे भी हैं कि जिन को सिवाय इस के कभी उन के पुरखे भारत में गये थे और कुछ नहीं पता है। मैं ने खुद अपनी आँखों से घारा के रेलवे प्लेटफार्म पर सैकड़ों ऐसे

लोग देखे कि जिन्हें कुछ पता नहीं था और जिन की कोई रिश्तेदारी नहीं थी। कभी यहाँ धारा से लोग गये थे और अब धारा में पड़े हुए हैं तो क्या सरकार ने जानने की कोशिश की कि ऐसे कितने लोग हैं, उन के लिए क्या सोच रहे हैं क्योंकि मैं ऐसा समझता हूँ कि वह अपनी राजी से यहाँ नहीं आये हैं जबरदस्ती भेजे गये हैं।

श्री स्वर्ण सिंह : इस बात के लिए तो मैं कह सकता हूँ कि किसी को उस की मर्जी के खिलाफ यहाँ नहीं भेजा गया था यह ठीक है कि अगर वह वहाँ हत्याएं ऐसे देखते हैं कि उन को वहाँ से घाना पड़ा तो आप कह सकते हैं कि वह अपनी मर्जी के खिलाफ धरार आये। इस तरह से आये हुए लोगों को रिहैबिलिटेशन मिनिस्टर कुछ रिलीफ देने का प्रबन्ध कर रहे हैं।

श्री प्रकाशबीर शास्त्री (बिजनौर) : क्या यह सही है कि श्री लाल बहादुर शास्त्री रगून में भारतीयों से मिलना चाहते थे और उन को इस प्रकार की सुविधाएँ प्रस्तुत तक नहीं, खुले हृदय से उन को मिलने का अवसर नहीं मिला लेकिन एक मंदिर में जब वह गये तो वहाँ भारतीय महिलाओं ने श्री लाल बहादुर शास्त्री को रक्षा कोष के लिये स्वर्ण के धातु प्रेषण दिये लेकिन जब उन को यह कहा गया कि वह सोना आप भारत नहीं ले जा सकेंगे तो शास्त्री जी को उन को बुला कर वह सोना वापिस करना पड़ा ?

श्री स्वर्ण सिंह : प्राइम मिनिस्टर शास्त्री जी को पूरा मौका था कि जिस हिन्दुस्तानी से मिलना चाहें मिल लें और वह मिले भी। मंदिरों में भी मेरा क्याम था मिले थे मगर यह बात जिस की यह चर्चा कर रहे हैं एक पार्टी में यह बात ठीक है कि किसी घाई या बहन ने कुछ सोना उन को पेश किया था मगर जब उन को बताया गया कि किसी देश से बाहर सोना ले जाना उस के कानून के मुताबिक

ठीक नहीं है जैसे कि हिन्दुस्तान से कोई सोना किसी काम के लिये किसी को बाहर नहीं ले जाने देते तो शास्त्री जी ने गृहा कि जो चीज इस देश के कानून के मुताबिक नहीं है उस में नहीं पड़ना चाहिए।

श्री सिंहासन सिंह (गोरखपुर) : क्या यह सही है कि जैसे अभी मानवीय मंत्री ने कहा था कि केवल रोजगार करने वालों पर प्रतिबंध है, खेती करने वालों पर नहीं है लेकिन खेती करने वालों को भी वहाँ से निकाल दिया गया है और जबरदस्ती भेजा गया है ? अभी परसों कुछ धातमी अपने परिवार के साथ आये थे यहाँ, गोरखपुर के रहने वाले थे और वह कलकत्ते से भेजे गये थे वहाँ कोई उन को लेने वाला नहीं। उन के पास जो 400 रुपया था वह उन का रास्ते में खर्च हो गया। मैंने उन को यहाँ जैसलमेर हाउस में भेज दिया लेकिन उन का कोई इंतजाम नहीं हुआ। अब ऐसे धातमी जो कि तिजारती नहीं हैं उन को भी यहाँ भेज दिया गया है और उन को रहने नहीं दिया गया है।

श्री स्वर्ण सिंह : ऐसी कोई पहले सूचना तो नहीं मिली कि खेती करने वालों को किसी ने जबरदस्ती भेजा हो। प्रत्यक्षता यह हो सकता है कि वह खेती करने वाले ही वहाँ न रहना चाहते हों, हानात कुछ ऐसे हो गये हैं जिन से कि वह समझे कि वह अपने आप को वहाँ पूरा सहफूज नहीं समझते तो हो सकता है कि ऐसे कुछ धातमी यहाँ पर आये हों और इस तरह के अगर केसज हों तो उन के बारे में रिहैबिलिटेशन मिनिस्टर से बातचीत करनी चाहिए और वह जरूर उस बारे में देखेंगे।

डा० राम मनोहर लोहिया : भारत के विदेश मंत्री या बर्मा के ?

श्री स्वर्ण सिंह : भारत का विदेश मंत्री हूँ
श्रीर बर्मा से दोस्ती रखना चाहता हूँ ।

12.36 hrs.

STATEMENT RE. CORRECTION OF
ANSWER TO S.Q. No. 371, Re.
TRANSMITTERS FROM YUGO-
SLAVIA.

The Minister of Information and Broadcasting (Shri Raj Bahadur): In reply to the Starred Question No. 371 in the Lok Sabha on the 22nd November, 1965, the Minister for Information and Broadcasting informed this House that the formal contract for the supply and installation of a 1000 kw mw transmitter (comprising two 500 kw mw units) was signed with the Yugoslav firm on the 19th November 1965. There was a slight error in the date mentioned therein. The correct date for signing the contract is 17th November, 1965.

Shri Hari Vishnu Kamath (Hoshangabad): I am constrained to say, Sir, that this habit of giving wrong answers and correcting them at leisure is growing and proliferating on the treasury benches. Not a week passes without such corrections being made once or twice. This answer was given by the then Minister of Information and Broadcasting who is now happily the Prime Minister. May I know whether you propose to discountenance such practice? The Ministers should be au courant and posted with the correct information. Who is responsible for this mistake? Is the Secretary to the Ministry responsible for giving the wrong information?

Shri Raj Bahadur: There was only a slight error in the date.

Shri Hari Vishnu Kamath: But there is some mistake. By whom was it made? Is the Minister's Secretariat responsible? Or was she herself responsible for giving the wrong answer and correcting it at leisure?

Mr. Speaker: Really attempts should be made to avoid mistakes and there ought not to be frequent occasions for correcting them. But mistakes do occur sometimes; there is no wonder in it. Sometimes there is a mistake and if it has been corrected, there is no harm.

Mr. Speaker: Further consideration.

Shri S. M. Banerjee (Kanpur): I have a submission to make with your permission....

Mr. Speaker: Everyone has a submission, but only interruptions are made.

Shri S. M. Banerjee: The other day I requested you, like other members, that the Labour Minister should make a statement on the Bombay textile strike. I would request you to ask the Labour Minister to make that statement today.

Mr. Speaker: All right.

12.38 hrs.

MOTION ON THE PRESIDENT'S
ADDRESS—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Shiva-ji Rao S. Deshmukh and seconded by Pandit J. P. Jyotishi on the 21st February 1966, namely:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February 1966."

Out of 20 hours, 17 hours and 5 minutes have been taken and 2 hours and 55 minutes remain. It is now 12.40